

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 790 of 2020

In the matter of:

Krishna Kumar Sahu & Ors.

....Appellants

Vs.

Sai Prasad Properties Ltd.

....Respondent

Present:

Appellants: Ms. Ranjana Roy Gawai, Mr. Avinash Bhati, Mr. Pervinder, Mr. Vineet Kumar, Advocates.

ORDER

(Through Virtual Mode)

18.12.2020: Written submissions have been filed. However, same have not been placed on record of second and third set. Registry is directed to do the needful. Learned counsel for the Appellant, as a matter of abundant caution, to provide two more copies of the written submissions which may be placed on record of second and third set. List the matter for consideration in terms of the order dated 14th September, 2020 on 5th January, 2021 as a fresh case.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

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